

**WWW.LIVELAW.IN**

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 17.06.2021

CORAM :

THE HON'BLE MR.SANJIB BANERJEE, CHIEF JUSTICE

AND

THE HON'BLE MR.JUSTICE SENTHILKUMAR RAMAMOORTHY

W.P.No.16154 of 2020

Suo Motu Writ Petition

Vs

- 1 The State of Tamil Nadu  
Rep. by the Chief Secretary  
Fort St. George Secretariat  
Chennai-600 009.
- 2 The State of Tamil Nadu  
Rep. by the Principal Secretary  
Home Department  
Fort St. George Secretariat  
Chennai-600 009.
- 3 The State of Tamil Nadu  
Rep. by the Principal Secretary  
Law Department  
Fort St. George Secretariat, Chennai-600 009.
- 4 The State of Tamil Nadu  
Rep. by the Principal Secretary  
Personnel and Administration  
Reforms Department  
Fort St. George Secretariat  
Chennai-600 009.

5 The Director General of Police - Tamilnadu  
Kamarajar Salai  
Chennai- 600 004. ... Respondents

Prayer: For the reasons stated in the accompanying Judgment dated 10.09.2020 and 16.09.2020 in WP-Civil No. 699 of 2016 in Ashwini Kumar Upadhyay and Others - vs - Union of India and Others passed by the Honble Supreme Court of India it is prayed that this Honble Court may be pleased to issue a Writ of Mandamus or any other writ or order or direction in nature of writ for monitoring the progress of cases pending in Special Courts for trial of Criminal Cases against MPs / MLAs in the State of Tamil Nadu to ensure compliance of directions of the Honourable Supreme Court of India.

For Petitioner : Mr.B.Vijay

For Respondents : Mr.P.Muthukumar,  
Counsel for State

Mr.K.Srinivasamurthy,  
Senior Panel Counsel  
Counsel for Union of India

ORDER

(made by the Hon'ble Chief Justice)

It is submitted on behalf of the High Court administration that now that all vacancies have been filled up, the infrastructure put in place and territorial jurisdictions demarcated, the matter may have served its purpose. The suo motu proceedings were initiated pursuant to orders passed by the Supreme Court requiring the High Court to monitor criminal cases against Members of Parliament and Members of Legislative Assembly.

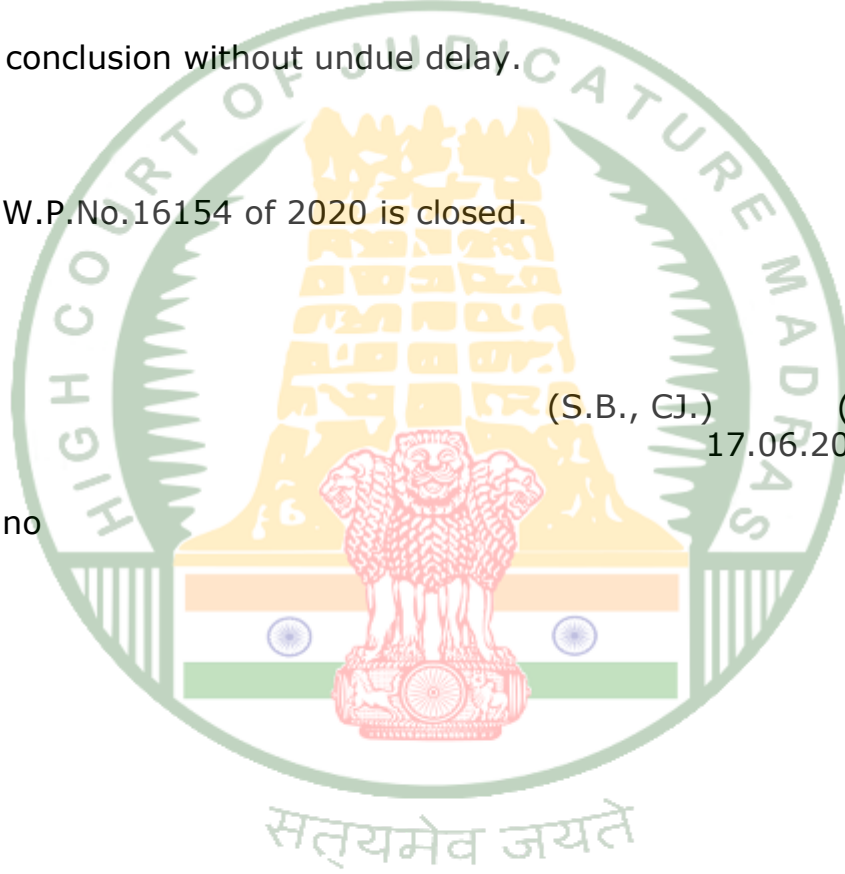
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2. Since the Benches have been set up and infrastructure and other aspects are in place, the suo motu proceedings need not be continued any further, with an observation that all Courts hearing the criminal cases should deal with them as expeditiously as the business of that Court would permit and ensure that the matters are brought to a logical conclusion without undue delay.

3. W.P.No.16154 of 2020 is closed.

(S.B., CJ.) (S.K.R., J.)  
17.06.2021

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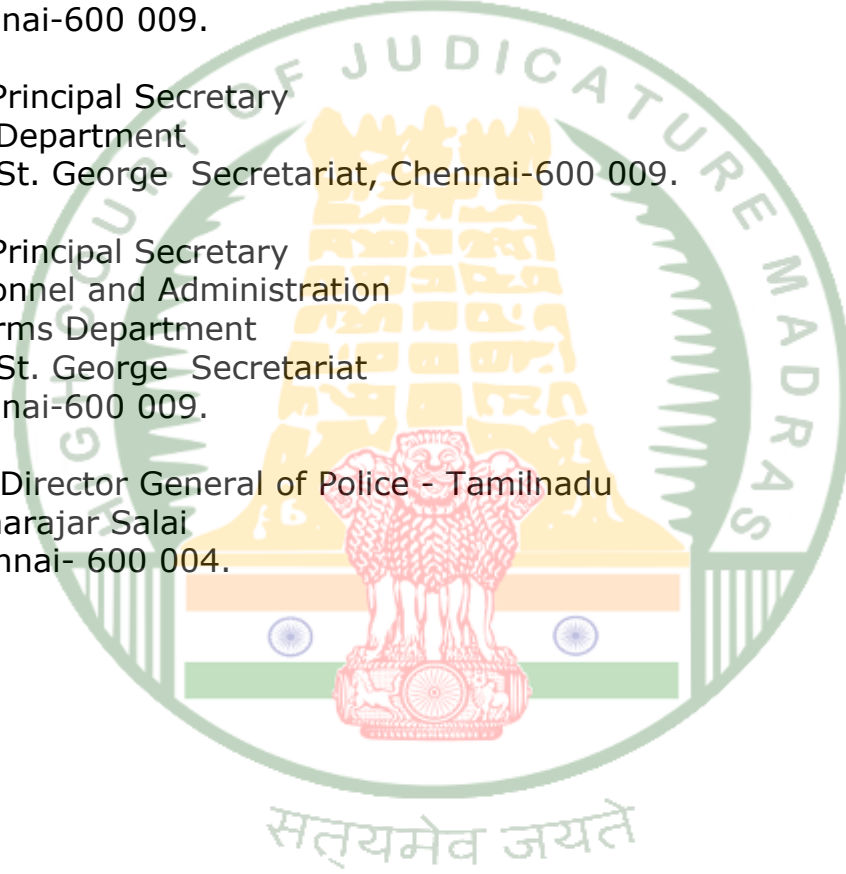


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To:

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- 1 The Chief Secretary  
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- 5 The Director General of Police - Tamilnadu  
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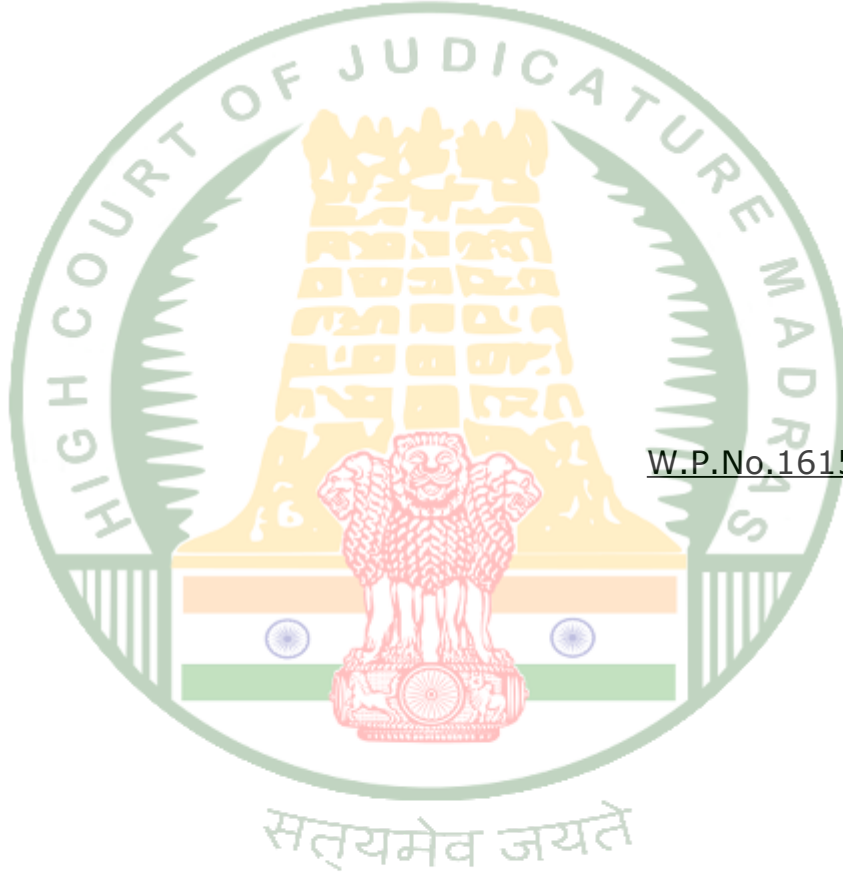


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THE HON'BLE CHIEF JUSTICE  
AND  
SENTHILKUMAR RAMAMOORTHY, J.



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